

IN THE INCOME TAX APPELLATE TRIBUNAL

JODHPUR BENCH, JODHPUR

(Virtual Hearing)

BEFORE DR. S. SEETHALAKSHMI, JUDICIAL MEMBER

AND

SHRI RATHOD KAMLESH JAYANTBHAI, ACCOUNTANT MEMBER

ITA No. 568/Jodh/2018

(ASSESSMENT YEAR- 2009-10)

Shri Ashok Kumar Goliyan, HUF Prop: JPC & Company, Bhadra, Hanumangarh (Appellant)	Vs	ITO Ward-Nohar, Hanumangarh (Respondent)
PAN NO.AAAHA 9745 C		

Assessee By	None
Revenue By	Shri S.M. Joshi, JCIT-DR
Date of hearing	13/07/2023
Date of Pronouncement	13/07/2023

ORDER

SHRI RATHOD KAMLESH JAYANTBHAI, AM

The assessee has filed an appeal against the order of the Id. CIT(A)-2, Bikaner dated 27-01-2017 for the assessment year 2009-10.

2.1 During the course of hearing, the Bench noted that Id. AR of the assessee vide application dated 13-07-2023 has prayed for withdrawal of the appeal for which Id. DR has no objection. Hence, we allow to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn as pronounced in the open Court on 13 -07-2023.

Sd/-
(Dr. S. Seethalakshmi)
judicial Member

Sd/-
(Rathod Kamlesh Jayantbhai)
Accountant Member

Dated : 13/07/2023
**Mishra*

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The DR
5. Guard File

Assistant Registrar

Jodhpur Bench